

BEFORE THE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI

Original Application No.91 of 2020 (SZ)

IN THE MATTER OF

Venakatapathi Raja Yenumula,
H.No.2-232, Kesavadasupalem,
Razole Taluka, Sakhinetipalli Mandal,
East Godavari District, Andhra Pradesh.

... Applicant

Versus

Union of India and 17 others.

... Respondents

**COUNTER AFFIDAVIT FILED BY THE JOINT DIRECTOR OF
FISHERIES, EAST GODAVARI DISTRICT, KAKINADA, ANDHRA
PRADESH ON BEHALF OF RESPONDENT No.13**

Date-12-04-2022



**M/S MADHURI DONTI REDDY
ADVOCATE**

**STANDING COUNCIL FOR GOVERNMENT OF
ANDHRA PRADESH**

**A.P. POLLUTION CONTROL BOARD
T.T.D. SUPREME COURT OF INDIA**

#S2, Royal Castle, 26, Gill Nagar Extension, Choolaimedu,
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COUNSEL FOR 13th Respondent

**BEFORE THE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

Original Application No.91 of 2020 (SZ)

IN THE MATTER OF

Venakatapathi Raja Yenumula,
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**COUNTER AFFIDAVIT FILED BY THE JOINT DIRECTOR OF
FISHERIES, EAST GODAVARI DISTRICT, KAKINADA, ANDHRA
PRADESH ON BEHALF OF RESPONDENT No.13**

I, N.Srinivasa Rao, S/o N.Narasimhulu, aged about 58 years, Resident of Kakinada, East Godavari District, working as Deputy Director of Fisheries, Kakinada and holding the full additional charge of the post of the Joint Director of Fisheries, East Godavari District, Kakinada do hereby solemnly affirm and sincerely state on oath as follows:

1. I submit that as Joint Director of Fisheries (full additional charge) / Convener for District Level Implementation Committee of Aquaculture, East Godavari District, Kakinada, Andhra Pradesh and I am well acquainted with the facts of the case, I am filing this counter affidavit on behalf of the 13th Respondent (Commissioner of Fisheries, Andhra Pradesh) as authorized. I have gone through the affidavit filed by the petitioners in support of the OA No.91 of 2020 and hereby deny all the averments made by the Petitioner except such of those, which are specifically admitted hereunder.

2. In reply to the averments made in paras of the affidavit filed by Venakatapathi Raja Yenumula, it is respectfully submitted that, as far as the



ATTESTER

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Razole*



DEPONENT

**Joint Director of Fisheries
East Godavari, Kakinada**

subject relating to Fisheries Department in the OA No.91 of 2020 is concerned, the Villages mentioned by the Petitioner i.e, Karavaka and Gogannamatham Villages in Mamidikuduru Manadal, Pallipalem, Antharvedi Devasthanam, Antharvedi Kara and Kesavadasupalem in Sakhinetipalli Mandal, Chinthalamori, Gollapalem, Turupupalem, Kesanapalli, Padamatipalem, Shankaraguptam in Malkipuram Mandal are all located at tail end of the Coastal Villages and there is no scope for supply of irrigated water to all the lands in said Villages. Moreover, there is a surge of saline water into these lands due to tidal influence through Rallakalava in Sakhinetipalli Mandal and Shankaraguptam major drain or Uppukaluva in Malkipuram Mandal. Whereas, Karvaka Village has tidal influence of Shankaraguptam drain and Gogannamatham Village is under the tidal influence of Uppukaluva. The above mentioned drains are having the salinity of 7 PPT (7 Parts Per Thousand i.e, volume of water) during Rainy season, 13 PPT in Summer season and 10 PPT during normal season. It is also submitted that, there is no scope for getting fresh water through surface bore wells in these Villages since the bore water contains minimum salinity of 5 PPT and not suitable for human consumption. In Sakhinetipalli Mandal, drinking water is being supplied to the tail end Villages through water tankers and limited water from Tekisettipalem Irrigation canal is being used for catering the needs of domestic and cattle purposes. In Malkipuram Mandal, drinking water is being supplied to the Villages through Gudimellanka Overhead Service Balancing Reservoir and at Mamidikuru Mandal drinking water is being supplied through water containers and existing fresh water over head tanks.

3. It is submitted that, most of these lands are barren / inundated, wherein farmers used to depend on naturally available fishery resources. Whereas, after



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introduction of Aquaculture, the farming community has started resorting to Aquaculture practices for their livelihood. The Coastal Aquaculture Authority and the Department of Fisheries are the Licensing authorities for Brackish water and Fresh water Aquaculture as per the prevailing statutes. Whereas, the Marine Products Export Development Authority is jointly conducting farm audit along with Fisheries Department to ensure that no banned antibiotics are used in Aquaculture, since the Aquaculture produce is being exported to International market according to European standards. There is provision for collection of penalties from the Hatcheries, Aqua farms in case of committing any violation as per the prevailing statutes i.e, Coastal Aquaculture Authority Act, 2005 & Rules and Andhra Pradesh State Aquaculture Development Authority Act, 2020 & Rules framed therein.

4. It is submitted that, inspite of making sincere efforts by the Department of Fisheries through Paper Publications and conducting Village level Awareness meetings to the Aqua farming community to regulate their unregistered Aquaculture farms, unauthorized and abandoned Aquaculture farms are still existing / identified among the Villages mentioned by the Petitioner.

Gen Sl. No.	Name of the Mandal	Village Sl. No.	Name of the Village	No. of Unauthorized /Abandoned Farms	Extent in Hectors
1	Sakhinetipalli	1	Antharvedi Pallipalem	28	23.84
		2	Antharvedi Devasthanam	74	50.08
		3	Antharvedi Kara	99	60.33
		4	Kesavadasupalem	216	30.25
2	Mamidikuduru	5	Karavaka	22	78.01
		6	Gogannamatham	57	75.13
3	Malkipuram	7	Turupupalem	4	0.80
		8	Padamatipalem	1	1.20
		9	Gollapalem	19	4.72
		10	Kesanapalli	11	2.04
		11	Chintalamori	54	37.36
		12	Shankaraguptam	3	1.12


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 Raesala


DEPONENT
 Joint Director of Fisheries
 East Godavari, Kakinada

5. **At Antharvedi Pallipalem Village of Sakhinetipalli Mandal**, it is submitted that, as mentioned at village Sl.No.1 of above table, there is no Agriculture activity in the Village. There are 28 unauthorized / abandoned Aquaculture farms in an extent of 23.84 Hectors which belong to Community Collective Farming Society (CCF Society) and the same is under the possession of different Members of the CCF Society who belong to SC, BC & Weaker Sections, Small and Marginal Farming community. As per the guidelines of the Coastal Aquaculture Authority / Department of Fisheries the land should be in the name of the applicant and linked to Aadhar card of the individual to make the applicant as eligible for granting License for Aquaculture. Whereas, in the present case the lands are in the names of CCF Society in the web land records of Revenue Department.

6. **At Antharvedi Devasthanam Village** of Sakhinetipalli Mandal, it is submitted that as mentioned at village Sl.No.2 of above table, there is no Agriculture activity in the Village. There are 74 unregistered / abandoned Aquaculture farms in an extent of 50.08 Hectors. Among which, 54 Farms are existing in a total extent of 27.18 Hectors belong to CCF Society, the land of remaining 20 Farms in an extent of 22.90 Hectors are identified as Private Lands.

7. **At Antharvedi Kara Village** of Sakhinetipalli Mandal, it is submitted that as mentioned at village Sl.No.3 of above table, there are 99 unregistered / abandoned Aquaculture farms in an extent of 60.33 Hectors. In which, 35 Farms are existing in a total extent of 12.51 Hectors belong to CCF Society. The lands of remaining 64 Farms in an extent of 47.82 Hectors are identified as Private Lands.



ATTESTER

*Assistant Director of Fisheries
Rayala*



DEPONENT

Joint Director of Fisheries
East Godavari, Kakinada

8. **At Kesavadasupalem Village** of Sakhinetipalli Mandal, it is submitted that as mentioned at village Sl.No.4 of above table, there are 216 unregistered / abandoned Aquaculture farms in an extent of 30.25 Hectors. In which, 12 Farms in an extent of 3.98 Hectors belong to Endowment Department. As per the guidelines of the Coastal Aquaculture Authority / Department of Fisheries the land should be in the name of the applicant and linked to Aadhar card of the individual to make the applicant as eligible for granting License for Aquaculture. Whereas, in the present case the lands are in the names of Endowment Department in the web land records of Revenue Department. The lands of remaining 204 Farms in an extent of 26.27 Hectors are identified as Private Lands.

9. **At Karavaka Village of Mamidikuduru Mandal**, it is submitted that, as mentioned at Sl.No.5 of above table is not having any Agriculture activity. There are 22 unregistered / abandoned Aquaculture farms in an extent of 78.01 Hectors in which 8 Farms in an extent of 66.44 Hectors belong to CCF Society and the same is under the possession of different Members of the CCF Society. The lands of remaining 14 Farms in an extent of 11.60 Hectors are identified as Private Lands.

10. **At Gogannamatham Village** of Mamidikuduru Mandal, it is submitted that as mentioned at Sl.No.6 of above table there are 57 unregistered / abandoned Aquaculture farms in an extent of 75.13 Hectors. In which, 3 Farms are existing in a total extent of 39.91 Hectors belong to CCF Society. The land of remaining 54 Farms in an extent of 35.22 Hectors are identified as Private Lands.

11. **At Turupupalem of Malkipuram Mandal**, it is submitted that, as mentioned at village Sl.No.7 of above table there are 4 unregistered / abandoned Aquaculture farms in an extent of 0.80 Hectors CCF Society. Whereas, the total



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extent of 0.80 Hectors is under the possession of different Members of the CCF Society. Whereas, in the present case the lands are in the names of CCF Society in the web land records of Revenue Department.

12. **At Padamatipalem** of Malkipuram Mandal, it is submitted that, as mentioned at village Sl.No.8 of above table there is One Aquaculture farm in an extent of 1.20 Hectors which belongs to Endowments Department and the said Farm is in abandoned state.

13. **At Gollapalem** of Malkipuram Mandal, it is submitted that, as mentioned at village Sl.No.8 of above table there are 19 unregistered / abandoned Aquaculture farms in an extent of 4.72 Hectors belong to CCF Society and the same is under the possession of different Members of the CCF Society.

14. **At Kesanapalli of Malkipuram Mandal**, it is submitted that, as mentioned at village Sl.No.10 of above table there are 11 unregistered / abandoned Aquaculture farms in an extent of 2.04 Hectors belong to CCF Society and the same is under the possession of different Members of the CCF Society.

15. **At Chintalamori Village** of Malkipuram Mandal, it is submitted that as mentioned at village Sl.No.12 of above table, there are 54 unregistered / abandoned Aquaculture farms in an extent of 37.36 Hectors. Among which, One Farm in an extent of 1.20 Hectors is in abandoned state in un-surveyed land of Government of Andhra Pradesh. One Farm in an extent of 0.40 is in abandoned state and the lands of remaining 52 Farms in an extent of 35.76 Hectors are identified as Private lands.

16. **At Shankaraguptam Village** of Malkipuram Mandal, it is submitted that as mentioned at village Sl.No.13 of above table, there are 3 unregistered / abandoned Aquaculture farms in an extent of 1.12 Hectors. Among which, 2 Farms


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 East Godavari, Kakinada

in an extent of 0.72 Hectors belong to CCF Society and the same is under the possession of its Members. The remaining One farm in an extent of 0.40 Hectors is identified as Private land.

17. It is also submitted that, apart from the submissions made earlier by the Joint Director of Fisheries, East Godavari District, Kakinada in the present OA No.91 of 2020, the action taken after stopping the unauthorized / abandoned Coastal Aquaculture farms in East Godavari District is submitted for kind perusal of this Hon'ble National Green Tribunal as follows.

Coastal Aquaculture Authority (CCA) Rules:

18. Essential steps are being taken by the State Fisheries Officials as per clause 5.2 of CAA guidelines for regularization of Coastal Aquaculture, to ensure that the waste water is to be treated in an Effluent Treatment Pond (ETP) before it is released into the natural system and an ETP as a Reservoir for holding and re-generating waste water is mandatory for farms larger than 5 Hectors. Efforts are also being made to ensure that a minimum 10% of total Farm area is to be reserved for this purpose. And so far it was ensured to recommend / granted Licenses to the Aqua farms having their farming area only below 5 Hectors, which does not require ETP. Steps are also being taken by the State Fisheries Officials in coordination with the CAA / Drugs Department / Revenue Department in conducting inspections of the Aqua Shops / Hatcheries / Aqua Farms from time to time to inculcate responsible healthy Aquaculture practices among them and also for evoking provisions, if violations are noticed and applying polluters pay principle. Whereas, in spite of all these efforts it is possible that stray incidents of violations may occur.



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Rayala*



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Joint Director of Fisheries
East Godavari, Kakinada

Awareness Camps:

19. Steps are being taken through Rythu Bharosa Kendras (RBK) system, which was introduced by the Government of Andhra Pradesh, to strengthen the gaps in the Agriculture and Allied Sectors including Fisheries. The State Fisheries Department has positioned one Village Fisheries Assistant for every 1000 Hectors of Aquaculture area in the District, who are well qualified and specially recruited to cater the needs and purpose of farmers' interest, since Aquaculture is one of the fast growing sectors creating abundant rural livelihood. These Village Fisheries Assistants are continuously helping the Aqua farmers for practicing sustainable Aquaculture through Matsya Sagu Badulu (MSB) at Farm gate, a system introduced by the Government of Andhra Pradesh.

Capacity building on Sustainable Aquaculture:

20. The Department of Fisheries and Marine Products Export Development Authority (MPEDA) are conducting off campus training programmes to the small and marginal Aqua farmers on Sustainable Aquaculture practices and impact of usage on banned antibiotics in the Aquaculture as listed by the Government of India. We are also emphasizing on purchase and usage of Farm inputs which are approved only by the CAA and also imparting training on species diversification by encouraging brackish water fish culture.

Redressal of complaints through Spandana:

21. The Government of Andhra Pradesh established Public Grievance System in the name "Spandana". Wherein, on every Monday Spandana programme will be organized at Mandal Level consisting of all Mandal Level Officers of various Departments, including Fisheries Officials, headed by the


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DEPONENT

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-East Godavari, Kakinada*

concerned Mandal Tahsildar to receive and redress the grievances of the public. In the same manner, the District Officers shall also attended the Spandana programme at District Level headed by the District Collectors concerned. Whenever, Aquaculture disputes are arised, Fisheries Officials in coordination with the Revenue, Agriculture & Irrigation Officials are thoroughly conducting field survey / inspections and disposing the grievance petitions duly following the Aquaculture guidelines. In case of noticing any violations in Aquaculture practices, the Mandal Level Officers are taking steps to stop Aquaculture practices in such farms and imposing penalties as recommended for such violations in the guidelines through District Level Implementation Committee (DLIC) of Aquaculture.

22. As part of efforts to regulate the unauthorized Shrimp culture at Murripolem Village, Mamidikuduru Mandal, basing on a complaint from the members of M/s Abhyudaya Sangham of Adurru, the Asst. Director of Fisheries, Razole has initiated action by enquiring into the matter through joint inspection by the Mandal level officials i.e, Tahsildar, Mamidikuduru, Asst. Inspector of Fisheries, Mamidikuduru & Asst. Engineer Irrigation, Head works, Razole and as per the field inspection report and instructions of the District Collector, East Godavari, Kakinada, 14 unauthorized shrimp culture tanks located at the River bed of Vainatheya River of Gogannamatham village and some parts in Adurru village of Mamidikuduru mandal, which were also located within the Coastal Regulation Zone (CRZ) were demolished on 22.09.2021, as the land belongs to the Government intend for maintaining River bund and berm.

23. Apart from the above, Prior to demolishing the tanks, Show cause notices dated 07-09-2021 were served by the Executive Engineer / River


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 Joint Director of Fisheries
 East Godavari, Kakinada

Conservator, Head works Division, Dowleswaram to four Aqua farmers / owner of Private *Zeroyati lands* to produce valid permissions / licenses of their shrimp farms with a stipulated time of 14 days and since they did not produce any proof of documents, on 22.09.2021 the unauthorized shrimp culture tanks were demolished as recommended for such violations in the guidelines, as detailed below.

Sl. No.	Name of the Pattadhar	Khatha No.	Rs.No.	Extent in Acres
1	Sri. Sasi Vera Venkata Satya Subrahmanya varma	2153	320-1B,320-1B 320-2B	1.33
2	Smt. Sagi padmavathi	2170	320-1B,320-1B1 320-B, 320-3A	0.97
3	Sri. Bhupathiraju Satyanarayanaraju	2179	320-2B,320-2B1 320-3A,320-3A1	1.00
4	Sri. Kothapalli Balaramakrishnam Raju	1166	330-2B	1.39

23. It is submit that, as per the Revenue records the farmers are no way connected to the land in Rs. No. 320, 330 and 331, since the land in Rs.No. 331 is merged in River bed and the land in Rs.No.320 and 330 is identified as Government land and the Government has not issued any lease orders in favour of any persons, to say that the certain farmers are in occupation of the lands since generations, wherein they are doing Shrimp cultivation for past over three decades. The pictures showing the existing ground reality of the unauthorized / abandoned Aquaculture farms are herewith submitted in Annexure-1 to IV and other documents in Annexure V to VII, for kind perusal of this Hon'ble National Green Tribunal.

In view of the facts and circumstances submitted supra, it is therefore prayed to this Hon'ble National Green Tribunal to be pleased in considering the issue in Socio Economic point of view by passing suitable orders in the present OA No.91 of 2022.



ATTESTER

Assistant Director of Fisheries
Rural



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For the reasons stated supra, it is therefore prayed that this Hon'ble National Green Tribunal may be pleased to dispose of the OA No.91 of 2020 and pass such other order or orders as may deem fit and proper in the circumstances of the case.

Solemnly sworn and signed before me
on this 19th day of March, 2022


DEPONENT
Joint Director of Fisheries
East Godavari, Kakinada

Before me


ATTESTOR
Assistant Director of Fisheries
Rajole

VERIFICATION

I, N. Srinivasa Rao, S/o N.Narasimhulu, working as Deputy Director of Fisheries, Kakinada and holding the full additional charge of the post of the Joint Director of Fisheries, East Godavari District, Kakinada do hereby verify that the contents of the above paras are true to the best of my knowledge, belief, information and as per records.

Hence verified on this 19th day of March, 2022 at Chennai.


DEPONENT
Joint Director of Fisheries
East Godavari, Kakinada

Government of Andhra Pradesh
Department of Fisheries

From
P.Koteswara Rao, M.Sc.,
Joint Director of Fisheries(FAC),
East Godaari Dist., Kakinada.

To
The Govt. Pleader, Andhra Pradesh,
Hon'ble National Green Tribunal,
Southern Bench at Chennai.

Lr.No:775/A6/2020, Date 01.07.2020

Madam,

Sub: - Fisheries- East Godavari District - NGT Original Application No.--- 2020
Filed by Sri Venkatapathi Raja Yenumula of Kesavadasupalem village,
Sakhinetipalli. Mandal, East Godavari District – status submitted - Reg.

Ref: 1. Original Application No.--- 2020 filed by Sri Venkatapathi Raju Yenumula of
Kesavadasupalem village, Sakhinetipalli. Mandal, East Godavari District.
2. Lr.No:09/Court Case -2020 Dt.01-07-2020 of the Fisheries Development
Officer, Razole.

While denying the allegations and contention of the Petitioner Sri Venkatapathi Raju Yenumula made in his complaint to the Hon'ble National Green Tribunal at Chennai, I submit that, as per the remarks furnished by the Fisheries Development Officer, Razole vide reference 2nd cited, the existing extents of Aquaculture area was notified under Aqua zones by the District Administration against the Villages mentioned by the Petitioner in his complaint.

S.No	Name of the Mandal	Name of the Village	Extent (in Hectares)
1	Malkipuram	Gollapalem	9.436
2	Malkipuram	Turpupalem	5.0
3	Malkipuram	Kesanapalli	4.6
4	Malkipuram	Padamatipalem	6.4
5	Malkipuram	Sankaraguptam	13.208
6	Malkipuram	Chintalamori	45.96
7	Sakhinetipalli	Kesavadasupalem	54.22
8	Sakhinetipalli	Srungavarapadu	29.424
9	Sakhinetipalli	Antharvedi Kara	34.995
10	Sakhinetipalli	Antharvedi	169.874

It is submitted that, the Aqua culture area mentioned in the villages supra are situated in within the limits of the Coastal Aquaculture authority i.e from high tide line (HTL) of the Coast up to 2 kms and there is no Agriculture activity in the vicinity of around the 50 Meters from any of the Coastal Aquaculture farm and there is no possibility of causing harm to the Agriculture crops.

In case of finding any un authorized Aquaculture activities at any part of the District, timely action shall be initiated to regulate such farms as per the Guidelines of the Coastal Aquaculture Authority Act, 2005. It is also ensured that, the Aquaculture farms are maintaining all the parameters prescribed to prevent the pollution in the Environment and as well as ground water pollution.

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It is further submitted, that, all the Aquaculture farms are having proper drainage system and releasing the waste water into existing natural drains only, so there is no damage to nearby Paddy fields and other plantation crops. The District Administration is taking all precautionary and corrective steps to protect the environment and promoting friendly Aquaculture practices only.

It is also submitted that, the soil erosion may happen due to other factors such as wave actions, destruction of natural vegetation and high winds etc. So Aquaculture practices are not at all leads to beach soil erosion since the shrimp farming practices are limited to CCA jurisdiction and not hindering the free flow of water in the natural drainage courses.

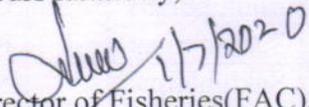
The petitioner is currently residing at London (U.K) and he did not visit his native place Chintalamori during past 6 months.

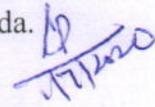
It is submitted that, the District Administration (District Level Committee for Brackish water Aquaculture) is strictly compiling the guidelines issued by the Coastal Aquaculture Authority, Chennai and taking immediate steps as and when any irregularity is noticed by the local Administration.

In the light of the facts submitted supra, the contentions and allegations made by the Petitioner in his complain to the Hon'ble National Green Tribunal at Chennai deserves no merits to be considered as prayed for.

This is submitted for favour of kind perusal and suitable orders.

Yours faithfully,


Joint Director of Fisheries(FAC),
East Godavari Dist., Kakinada.


17/12/20

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF FISHERIES

From :
P.V. Satyanarayana, M.Sc.,
Joint Director of Fisheries (FAC),
East Godavari Dist., Kakinada.,

To
The Govt. Pleader for AP.,
Hon'ble National Green Tribunal,
Southern Bench, Chennai,

Rc.No. NGT/OA/91/A6/2020, Date 06.02.2021

Sir,

Sub: Fisheries –National Green Tribunal – O.A. No. 91 / 2020 (SZ) – filed by Sri Venkatapathi Raja Yenumula – submission of remarks against averments in para No. 8 and 9 for kind perusal and further action, as called for – Reg.

- Ref: 1. This office Lr.No.775/A6/2020, dated 01.07.2020 addressed to the Govt. Pleader, Andhra Pradesh, Hon'ble NGT at Chennai.
2. Order dated 01.07.2020 passed in O.A. No. 91 / 2020 by the Hon'ble National Green Tribunal (Southern Bench), Chennai.
3. File No. E4/NGT/01/2020 Dated 02.07.2020 of the Collector & District Magistrate, East Godavari, Kakinada.
4. This office Rc. No.NGT/OA/91/A6/2020, date.06.10.2020.
5. Note submitted in OA. No. 91 of 2020 on the visit of the Hon'ble National Green Tribunal's team to East Godavari District, Andhra Pradesh.
6. O.A. No. 91 / 2020 filed by Sri Venkatapathi Raja Yenumula of Kesavadasupalem, Razole Taluka, Sakhinetipalli Mandal, East Godavari District, A.P.
7. Instructions dated 27.01.2021 received from the Collecterate of East Godavari District, Kakinada.
8. This office Rc. No. NGT/OA/91/A6/2020, Date.28.01.2021.
9. Telephonic instructions dated 06.02.2021 of the Govt. Pleader for AP., Hon'ble NGT, Southern Bench, Chennai

In compliance to the instructions issued vide reference 9th cited, I am submitting hereunder the remarks against the averments made at para No. 8 and 9 in O.A. No. 91 / 2020 filed by the petitioner Sri Venkatapathi Raja Yenumula before the Hon'ble National Green Tribunal (Southern Bench), Chennai, for kind perusal as follows.

It is submitted that, the following remarks have already been submitted to the District Collector, East Godavari, Kakinada as insisted for filing counter by the District Collector as respondent covering all related Departments in the Dist. for filing counter before the Hon'ble National Green Tribunal (Southern Bench), Chennai.

In reply to the averments made in para No. 8 of the affidavit: it is submitted that, the contention and allegations made by the Petitioner against machinery of Fisheries Department, Government of Andhra Pradesh, as if, not being followed the guidelines prescribed by the Government to regulate the Aquaculture, CRZ norms, Environmental and social impact of the areas, especially at Pallipalem, Antarvedi Devasthanam, Antharvedikara, kesavadasupalem, Chintalamori, Sankaraguptam, Padamatlapalem, Turpupalem, Gollapalem, Karvaka, Kesinipally located in Malkipuram and Sakhinetipali Mandals of East Godavari District, while the farmers are setting up the Aquaculture farms without approval of the concerned authorities and that, the

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Aqua Industry / Aqua farmers have forced the Government to amend / dilute guidelines in the GO. Ms. No. 7, AH, DD & F (Fish.II) Dept., dated 16.03.2013 in issuing the GO. Ms. No. 15, AH, DD & F (Fish.II) Dept., dated 26.05.2015, are not true and correct and tenable.

In this connection, it is submitted that, Aquaculture is a highly profitable venture, especially in southern states of India and it has increased the availability of nutritive food for the growing population and the Aquaculture industry has grown enormously, leading to purchase of agricultural and fallow lands by entrepreneurs for setting up small and large-scale aqua farms in Andhra Pradesh. And to protect the adjoining ecosystems, leading to socio-economic and environmental problems in the coastal areas and avoid environmental impact of aquaculture includes eutrophication, oxygen depletion and pollution of the surrounding waters and their biota, the Department of Fisheries is taking timely action to regulate the Aquaculture and to stop the defaulters from violating the guidelines and CRZ norms. It may please be noted that, in Aquaculture practices biodegraded material like Cow dung as manure and supplementary feed are used for Aquatic animals, which are 100% biodegradable and no non-biodegradable material is used unlike in Agriculture as pesticides.

It is submitted that, the very purpose of formulating the guidelines by the Govt. of Andhra Pradesh is to consider the cases for regularization of existing unregistered fresh water aquaculture farms and also for registering new fresh water aquaculture farms, to ensure that fresh water aquaculture should not cause any detriment to the ecology and environment and also that aquaculture activities have to be regulated to protect the livelihood of various sections of people vide GO.Ms.No.7, dated 16.03.2013 and subsequent amendments. And to regulate the fresh water aquaculture in agriculture lands or of any other category, the committee constituted by the Govt. is strictly adhering to the parameters / guidelines issued from time to time, as follows.

1. Objections of the neighboring agriculture land holders are being called for with a notice of 15 days time
2. Fertile agriculture lands are not permitted for conversion in to fresh water aquaculture ponds except in case the lands are less productive low lying and prone to water logging.
3. Not to obstruct natural drainage canals / flood drains.
4. To be located at least 10 meters from the nearest village and drinking water source.
5. Fresh water aquaculture should be located at least 3 meters from burial ground, worship places, road margins and neighboring agriculture lands.
6. To prevent seepage problem to the neighboring agriculture lands the owner / lessee of the aquaculture farm should maintain seepage canal in the gap of 3 meters.
7. Not to use water drawn from bore wells except for supplementing the losses from evaporation, seepage, etc.,
8. To ensure that the effluent quality at discharge point confirms to the specific standard prescribed by the AP Pollution Control Board.

It is further submitted that, the govt. of A.P vide GO Ms No.15 Dated.29.04.2013 has formulated the guidelines approved by Govt. of India for culture the exotic species, L.vannamei

in fresh water / inland farms located outside the jurisdiction of the Coastal Aquaculture Authority (CAA), having a water salinity of 0.5ppt shall be required to register their farms with the State Fisheries Dept. However, the farms located within the jurisdiction of the CAA shall register with CAA only.

Apart from the above, it is submitted that, considering the current scenario in expansion of aquaculture in both fresh water and brackish water areas in the state, the Govt. of A.P. have formulated the guidelines vide GO.Ms. No. 16, AH DD and F (Fish) Dept., dated 20.04.2018, for declaration of Aqua Zones in the Costal Districts of the State and constituted a committee for survey and identification of areas for preventing the conversion of fertile agriculture fields into fish ponds and to take up fish culture in the low lying, prone to water logging and agriculturally unproductive lands.

Sl. No.	Composition of the Committee	Designation
1.	District Collector of concerned District	Chairman
2.	Principal Scientist -in - charge, Regional Research Centre, CIFA, Vijayawada.	Member
3.	Deputy Director, Regional Centre, MPEDA, Vijayawada.	Member
4.	Scientist-in-charge, Regional Centre , CMFRI, Visakhapatnam.	Member
5.	Representative of CAA, Chennai.	Member
6.	Representative of CIBA, Chennai	Member
7.	Progressive Fish / Shrimp Farmer as to be nominated by the concerned District Fishery Officer.	Member 1) Fresh water farmer -2 2) Shrimp farmer-1
8.	Representative of SVVU, Tirupati (to be nominated by the Dean Fishery Science, SVVU)	Member
9.	District Fishery Officer of the concerned District	Convener.

Accordingly, it is submitted that, survey was conducted by identifying the existing agriculture area and potential area for further conversion taking into consideration of the nature of soils, low lying and low fertile where most of the area is already converted into fish tanks, especially the compact aquaculture areas of low productive lands were identified in the Revenue villages and proposed as aquaculture zones to regulate irregular conversion of fertile lands into fish ponds and was published in the District Gazette Notification.

It is submitted that, in compliance to the Order dated 01.07.2020 passed in O.A. No. 91 of 2020 by the Hon'ble National Green Tribunal (Southern Bench), Chennai, the Collector, East Godavari District, Kakinada has nominated three officers in the Joint Committee constituted as requested by the Research Officer, Ministry of Environment, Forest and Climate Change, Chennai, for inspection and to come up with the facts and findings against the complaint filed by the Petitioner Sri Venkatapathi Raja Yenumula before the Hon'ble National Green Tribunal.

It is submitted that, the Hon'ble National Green Tribunal's team along with Sub Collector, Amalapuram and other concerned District Officials have visited the aquaculture areas in East Godavari District mentioned in the O.A. No. 91 of 2020 dated 09.12.2020 and 10.12.2020, respectively.

Details of field inspection dated 09.12.2020:-

The Hon'ble NGT's Team along with said District officials have conducted site inspection of the Aquaculture areas in connection with violation of CRZ norms in existing Villages of Gollapalem, Turpupalem, Sankaraguptam, Chintalamori of Malkipuram Mandal, Kesavadasupalem of Sakhinetipalli Mandal and Gogannamatam Village of Mamidikuduru Mandal.

During the course of inspection, the team has come across some abandon Aquaculture tanks. The Mandal Level Committee headed by the Tahsildar concerned along with Mandal level Fisheries Officials have already identified the defaulting Aqua farmers who were involved in violation of CRZ norms and served them with notices by stopping their unauthorized activities, the details of the violators is submitted , as follows.

Sl. No.	Name	Father Name	Village	Mandal	Date of Notice
1	Ghanta Veerabraham	Ramudu	Turpupalem	Malkipuram	26-10-2020
2	Ghanta Aseerwadam	Samuel	Turpupalem	Malkipuram	26-10-2020
3	Ghantal Lazaru	Jeevaratnam	Turpupalem	Malkipuram	26-10-2020
4	Kombothula Venkata Rao	Kutumba Rao	Gollapalem	Malkipuram	26-10-2020
5	Ghanta Sanjeeva Rao	Ramaswamy	Gollapalem	Malkipuram	26-10-2020
6	Kombothula Venkateswarlu	Venkanna	Gollapalem	Malkipuram	26-10-2020
7	Ghanta Premanandam	Jeevaratnam	Turpupalem	Malkipuram	26-10-2020
8	Rapaka Sri Ramamurthy	Mutyalu	Gollapalem	Malkipuram	26-10-2020
9	Ghanta Dharma Rao	Venkata Narasayya	Turpupalem	Malkipuram	26-10-2020
10	Medida Siroratnam	Bhima Rao	Gollapalem	Malkipuram	26-10-2020
11	Ghanta Rajababu	Rama Murthy	Gollapalem	Malkipuram	26-10-2020
12	Bonam Murahari	Venkata Rao	Chintalamori	Malkipuram	26-10-2020
13	Kollabathula Abbulu	Surya Rao	Chintalamori	Malkipuram	26-10-2020
14	Kollabathula Bhima Rao	Ramachandra Rao	Chintalamori	Malkipuram	26-10-2020
15	Rapaka Vijaya Kumar	Syambabu	Chintalamori	Malkipuram	26-10-2020
16	Nalli Babu Rao	Joga Rao	Chintalamori	Malkipuram	26-10-2020
17	Ghanta Lakshmana Rao	Arjanna	Turpupalem	Malkipuram	26-10-2020
18	Ghanta Vara Prasad	Subba Rao	Turpupalem	Malkipuram	26-10-2020
19	Ghanta Prabhakara Rao	Bhimudu	Turpupalem	Malkipuram	26-10-2020
20	Dedla Vijaya Raju	Subba Rao	Gollapalem	Malkipuram	26-10-2020
21	Rapaka Lakshmana Rao	Venkateswarlu	Sankaraguptam	Malkipuram	26-10-2020
22	Kollabathula Neelavathi	W/o Bhujanga Rao	Sankaraguptam	Malkipuram	26-10-2020
23	Achanta Suryanarayan	Seetharamayya	Kesavadasupalem	Sakinetipalle	26-10-2020
24	Koravati Suryanarayana	Kondalarao	Kesavadasupalem	Sakinetipalle	26-10-2020
25	Kollabathula Nagabhusanam	Venkatarao	Kesavadasupalem	Sakinetipalle	26-10-2020
26	Kollabathula Narasimhamurthy	Somayya	Kesavadasupalem	Sakinetipalle	26-10-2020

Contd..5

27	Achanta Suryanarayana Murthy	Venkateswararao	Kesavadasu palem	Sakinetipalle	26-10-2020
28	Chavvakula Chittibabu	Suryarao	Kesavadasu palem	Sakinetipalle	26-10-2020
29	Achanta Venkanna	Narayana Swamy	Kesavadasu palem	Sakinetipalle	26-10-2020
30	Chinta Baratarao	Narasimha Murthy	Kesavadasu palem	Sakinetipalle	26-10-2020

The Mandal level Committee has submitted the copies of the said notices to the inspection team of Hon'ble National Green Tribunal.

It is submit that, the Mandal level Committee has already initiated action against the defaulting Aqua farmers by demolishing / breechings the bunds of all such un-authorized Aquaculture farms, which were located within the CRZ area, apart from disconnecting the power connections of the Aquaculture farms and the Mandal level Committee is taking all possible precautions in restricting the farmers from indulging / resorting to any kind of unauthorized Aquaculture in the area / ponds, which were previously demolished by maintain strict vigilance over the said Aquaculture farms.

Details of field inspection dated 10.12.2020:-

The team of the Hon'ble Hon'ble National Green Tribunal along with said District officials have also visited the ferry area of Kotipalle near the Railway bridge under construction at K.Gangavaram Mandal and found no obstructions for free flow of water and violations in this regard.

In reply to the averments made in para No. 9 of the affidavit: it is submitted that, the contention and allegations made by the Petitioner in stating that, though the judgment was passed by the Hon'ble Supreme Court of India 23 years back, it is not being complied even till date and that the Aquaculture ponds / Industry in coastal zone area has increased many folds in Andhra Pradesh due to non implementation of Environment Act, CRZ Notification etc., are not true and incorrect and tenable, since the facts and development that took place in the recent years for regulating the activities connected with coastal aquaculture in the coastal areas are submiited for kind perusal, as follows.

It is submitted that, for Brackish water aquaculture, the Govt. of India has introduced the THE COASTAL AQUACULTURE AUTHORITY ACT, 2005 and the guidelines formulated therein for regulating the activities connected with coastal aquaculture in the coastal areas and for matters connected therewith or incidental thereto. Whereas, "coastal aquaculture" means culturing, under controlled conditions in ponds, pens, enclosures or otherwise, in coastal areas, of shrimp, prawn, fish or any other aquatic life in saline or brackish water; but does not include fresh water aquaculture and the area declared as the Coastal Regulation Zone. The following committees were constituted at District Level and State Level to facilitate the Coastal Aquaculture to implement the Coastal Aquaculture Act, 2005.

Contd..6

DISTRICT LEVEL COMMITTEE

	Composition of the District Level Committee	Status
1	District Collector	Chairperson
2	Representative of the State / Union Territory Revenue Department	Member
3	Representative of the State / Union Territory Agriculture Department	Member
4	Representative of the State / Union Territory Environment Department	Member
5	Representative of the State / Union Territory Zilla Parishad	Member
6	Asst. Director / Dist. Level Fisheries Officers of the State / Union Territory Fisheries Department	Member Convener

STATE LEVEL COMMITTEE

Sl. No	Composition of the District Level Committee	Status
1	Secretary-in-charge of Fisheries of the State / Union Territory	Chairperson
2	Secretary-in-charge of Revenue of the State / Union Territory	Member
3	Secretary-in-charge of Environment of the State / Union Territory	Member
4	Representative of the Marine products Export Development Authority	Member
5	Director / Commissioner-in-charge of Fisheries of the State Union Territory	Member

It is submit that, the Department of Fisheries is coordinating with the committees constituted under the CAA Act, 2005 for restricting the farmers from indulging / resorting to any kind of unauthorized Aquaculture within the jurisdiction of Costal Aquaculture Authority.

The Department of Fisheries through District Administration is taking all possible precautions to control the violations at Aqua Zone and Coastal Regulation Zones (both at Fresh water and Brackish water areas), duly complying the guidelines prescribed by the component authorities. Since submitted for favour of kind information and taking further necessary action.

Yours faithfully,

A.V. S
26/02/21
JD Fisheries (FAC),
East Godavari Dist., Kakinada.

mail sent to the G.P., on 06.02.21 at 3.44 PM

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF FISHERIES

From :
P.V. Satyanarayana, M.Sc.,
Joint Director of Fisheries (FAC),
East Godavari Dist., Kakinada.,

To
The Govt. Pleader for A.P.,
Hon'ble National Green Tribunal,
Southern Bench, Chennai.

Rc. No. NGT/OA/91/A6/2020, Date.18.06.2021

Sir,

Sub: Fisheries –National Green Tribunal – O.A. No. 91 / 2020 (SZ) – filed by Sri Venkatapathi Raja Yenumula – submission of further report on the action taken to regulate the unauthorized aquaculture activities at East Godavari District of Andhra Pradesh – Reg.

- Ref:
1. This office Lr.No.775/A6/2020, dated 01.07.2020 addressed to the
 2. Order dated 01.07.2020 passed in O.A. No. 91 / 2020 by the Hon'ble National Green Tribunal (Southern Bench), Chennai.
 3. File No. E4/NGT/01/2020 Dated 02.07.2020 of the Collector & District Magistrate, East Godavari, Kakinada.
 4. This office Rc. No.NGT/OA/91/A6/2020, date.06.10.2020.
 5. Note submitted in OA. No. 91 of 2020 on the visit of the Hon'ble National Green Tribunal's team to East Godavari District, Andhra Pradesh.
 6. O.A. No. 91 / 2020 filed by Sri Venkatapathi Raja Yenumula of Kesavadasupalem, Razole Taluka, Sakhinetipalli Mandal, East Godavari District, A.P.
 7. Instructions dated 27.01.2021 received from the Collectorate of East Godavari District, Kakinada.
 8. This office Rc. No. NGT/OA/91/A6/2020, Date.28.01.2021.
 9. Telephonic instructions dated 06.02.2021 of the Govt. Pleader for AP., Hon'ble NGT, Southern Bench, Chennai
 10. This office Rc. No. NGT/OA/91/A6/2020,Date 06.02.2021 addressed to the Govt. Pleader for A.P., Hon'ble NGT, Chennai.

I submit that, in continuation to the remarks already submitted by this office vide reference 10th cited in O.A. No. 91 / 2020 (SZ) filed before the Hon'ble National Green Tribunal (Southern Bench), Chennai by Sri Venkatapathi Raja Yenumula, the action being initiated by the District administration to regulate the unauthorized Aquaculture activities in East Godavari District of Andhra Pradesh, especially through the Fisheries and Revenue Departments is submitted for kind perusal, as follows.

At Razole Fisheries Division, basing on the complaints of the neighboring residence near the Aqua farming area, the Fisheries and Revenue Departments have initiated action by serving notices to the alleged Aqua farmers and after enquiry and establishing the violations against the Norms and guidelines, in the 2nd week of June 2021 action was initiated by the Mandal level team so constituted by demolishing the unauthorized Aquaculture ponds and for violation of the guidelines as part of redressing the grievances of the effected residents.

The details of the unauthorized aquaculture ponds demolished at Razole Fisheries Division are submitted as follows.

Sl. No.	Name of the Farmer	Village	Mandal	R.S. No.	Extent in Acers.
1.	Bonam Nagendra Satya Devi Ramya D/o Narayana	Chinthalamor	Malkipuram	219-11A	1.00
2.	Bonam Venkata Suresh S/o Rama Rao	Chinthalamor	Malkipuram	216-1	0.56
3.	Dodda Satyanarayana S/o Sathi raju	Chinthalamor	Malkipuram	216-4	0.84
4.	Rekapalli Ganga raju S/o Venkateswara rao	Chinthalamor	Malkipuram	216-5	1.10
5.	Pinapothu Venkateswarlu S/o Veera Swamy	Antharvedi Devasthanam	Sakhinetipalli	979	1.00

CHINTALAMORI VILLAGE:





అనధికారిక ఆక్వా చెరువులపై వేటు

అంతర్వేది, మలికిపురం: మత్స్యశాఖ నుంచి ఎటువంటి అనుమతులు లేని, జనవాసాల మధ్య ఉండే ఆక్వా చెరువులపై మత్స్య, రెవెన్యూ, పంచాయతీ అధికారులు గురువారం వేటు వేశారు. ఇటీవల ఆక్వా చెరువులపై వస్తున్న ఫిర్యాదులపై మత్స్యశాఖ జేడీ సత్యనారాయణ, డీడీ శ్రీనివాసరావు, ఏడీ కృష్ణారావు సఖినేటిపల్లి, మలికిపురం తహసీల్దార్లు రామకుమారి, నరసింహారావు, మలికిపురం అదనపు ఎఝ్చే రమణతో కలిసి అంతర్వేది దేవస్థానం, బింతలమోరి గ్రామాల్లో అనుమతులు లేని, గృహాలకు సమీపంలో సుమారు 15 ఎకరాలలో ఉన్న ఆరు రొయ్యల చెరువుల గట్లను పొక్లెయిన్ లతో తొలగించారు. రొయ్యల చెరువులు చేసుకునే ప్రతి తైలు ప్రభుత్వం నుంచి తప్పనిసరిగా అనుమతులు తీసుకోవాలని, నిబంధనలకు విరుద్ధంగా ఎవరైనా ఆక్వా చెరువులు చేసినా, తవ్వినా వారిపై చట్టపరమైన చర్యలు తీసుకుంటామని జేడీ హెచ్చరించారు. సర్పంచి కొండా జాన్ పొల్లన్నారూ.

అంతర్వేదిలో ఆక్వా చెరువుల గట్లను తొలగి స్తున్న మత్స్య, రెవెన్యూ శాఖల అధికారులు

ANTHARVEDIPALLI PALEM





Accordingly, action was also taken by the Fisheries and Revenue officials by demolishing the unauthorized aquaculture ponds at Kakinada Fisheries Division and details are submitted for kind perusal, as follows.

Sl. No.	Name of the Farmer	Village	Mandal	R.S. No.	Extent in Acrs.
1	Jaldhani Bhava Raju S/o Thammayya and Vasamsetti Venkata Lakshmi W/o Ganeswara Rao	Gorripudi	Karapa	44-1, 45-1, 60-1, 60-3, 44-1, 44-2	5.40
2	Madhukuri Hymavathi W/o V.V.V. Ramanna Chowdary	Gorripudi	Karapa	361-1, 363-2	4.38

GORRIPUDI VILLAGE



రొయ్యల చెరువుల ధ్వంసం

ప్రజాశక్తి-కరప

జిల్లా కలెక్టర్ అదేశాలమేరకు మత్స్యశాఖ, రెవెన్యూ శాఖాధికారులు గొర్రిపూడి గ్రామంలో అనుమతి లేకుండా 9.40 ఎకరాల్లో తవ్విన రొయ్యల చెరువులను మంగళవారం ధ్వంసం చేశారు. గత నెల వివాస ప్రాంతాలకు దగ్గరగా ఒక రైతు 5.40 ఎకరాల్లో, మరో రైతు 4 ఎకరాలు రెండు ప్రాంతాల్లో



గట్టును తొలగిస్తున్న అధికారులు

అక్రమంగా పనులు చేపట్టి రొయ్యల చెరువులు తవ్వారు. ఆ ప్రాంత ప్రజలు చెరువు తవ్వకం పనులను అడ్డుకున్నప్పటికీ వారు పనులను నిలుపుదల చేయలేదు. దీంతో స్థానికులు సిబిటియు, ప్రజాసంఘాలను ఆశ్రయించారు. సిబిటియు అధ్వర్యంలో ఈ విషయమై జిల్లా కలెక్టర్ మురళీధర్ రెడ్డికి, మత్స్యశాఖ జిల్లా అధికారికి, ఆర్డిఓ జి.చిన్నికృష్ణ తదితర అధికారులకు ఫిర్యాదు చేశారు. అధికారుల పరిశీలనలో అనుమతులు లేకుండా తవ్వకాలు జరిపినట్లు రుజువు కావడంతో తవ్విన చెరువులను గట్టులు తీసివేసి వారంలోజుల్లో పంట పొలాలుగా చేయాలని రైతులకు అధికారులు నోటీసులు జారీ చేశారు. అయినా రైతులు స్పందించకపోవడంతో మంగళవారం జిల్లా కలెక్టర్ అదేశాల మేరకు కాకినాడ ఆర్డిఓ చిన్నికృష్ణ, మత్స్యశాఖ ఐడీ సత్యనారాయణ, తహశీల్దార్ మురళీకృష్ణ తదితరులు యంత్రాలతో గట్టులను ధ్వంసం చేశారు. నిబంధనలకు విరుద్ధంగా చెరువుల తవ్వకాలకు పాల్పడితే కఠిన చర్యలు తప్పవని ఈ సందర్భంగా నిర్వాహకులను హెచ్చరించారు.

అనుమతి లేని రోయ్యల చెరువులపై చర్యలు

కరప: రోయ్యల చెరువుల అక్రమ తవ్వకాలపై కొరడా రెవెన్యూ, మత్స్యశాఖ అధికారులు కొరడా ఝులిపించారు. కలెక్టర్ మురళీదర్శిరెడ్డి ఆదేశాలతో కదిలిన అధికారులు ఎటువంటి అనుమతులు లేకుండా 9.40 ఎకరాల్లో తవ్విన చెరువులను ధ్వంసం చేశారు. మండలంలోని గొల్లిపూడిలో ఇద్దరు రైతులు 5.40 ఎకరాల్లో రోయ్యల చెరువుల తవ్వకం పనులు పూర్తిచేశారు. మరోదోట ఒక రైతు నాలుగు ఎకరాల్లో తవ్వకం పనులు చేపట్టి చుట్టూ గట్టు వేశారు. గ్రామస్థులు చెరువుల తవ్వకాన్ని అడ్డుకున్నా ఆపకపోవడంతో కలెక్టర్ పిర్యాదు చేశారు. కలెక్టర్ స్పందించి చెరువుల అక్రమతవ్వకాలను పరిశీలించి నివేదిక ఇవ్వాలని, బాధ్యులైనవారికి నోటీసులు జారీచేయాలని ఆదేశాలు జారీచేశారు. దీంతో రెవెన్యూ, మత్స్యశాఖ అధికారులు ఈనెల 4, 7 తేదీల్లో గొల్లిపూడిలో పర్యటించి సంబంధిత రైతులకు నోటీసులు జారీచేశారు. వారు పట్టించుకోకపోవడంతో కలెక్టర్ ఆదేశాలతో మంగళవారం కాకినాడ ఆర్డీఎఐ చిన్నికృష్ణ, ఇన్చార్జ్ తహసీల్దార్ వి.మురళీకృష్ణ, మత్స్యశాఖ జేడీ పి.సత్యనారా



గొల్లిపూడిలో అసాధికార చెరువులను ధ్వంసం చేయిస్తున్న రెవెన్యూ, మత్స్యశాఖాధికారులు

యణ, ఇన్స్పెక్టర్ ఆర్.సూరభ, ఆర్ఐఐ ఓపికాయల మాచిర్రావు, వీఆర్ఓలు డి.భరణికుమార్, లక్ష్మీనారాయణ తదితర సిబ్బందితో కలసి గొల్లిపూడి వెళ్లి తవ్విన రోయ్యల చెరువులను ధ్వంసం చేశారు. నిబంధనల మేరకు అన్ని ఆధారాలతో రోయ్యల చెరువుల తవ్వకానికి దరఖాస్తు చేసుకోవాలని, మళ్లీ చెరువుల తవ్వడానికి ప్రయత్నిస్తే చట్టబద్ధంగా చర్యలు తీసుకుంటామని ఆర్డీఎఐ చిన్నికృష్ణ, మత్స్యశాఖ జేడీ సత్యనారాయణ రైతులను హెచ్చరించారు.

సాక్షి Wed, 16 June 2021 <https://epaper.sakshi.com/c/61161016>



It is submitted that, the Fisheries and Revenue Departments under the guidance of the District Administration shall be taken up in a continuous process in phased manner to demolish the unauthorized aqua ponds by restricting the aqua farmers from indulging / resorting to any kind of unauthorized Aquaculture activities and also shall conduct awareness camps to the eligible Aqua farmers to regularize their activity after ease of the Covid-19 restrictions.

This is submitted for favour of kind perusal.

Yours faithfully,

 JD Fisheries (FAC),
 East Godavari Dist., Kakinada.

- Copy submitted to the District Collector / Chairman for DLC of FWA, East Godavari, Kakinada for favour of kind information.
- Copy submitted to the Joint Collector (RB & R), East Godavari, Kakinada for favour of kind information.
- Copy submitted the Commissioner of Fisheries, AP., Vijayawada for favour of kind information.